

**Protection of Small Scale Sector through Banned Lists of Industries**

990. SHRI JYOTIRMOY BOSU : Will the Minister of INDUSTRIAL DEVELOPMENT (AUGYODIK VIKAS MANTRI) be pleased to state :

(a) the number of engineering and non-engineering products in the 'banned lists' of industries ;

(b) whether the 'banned lists' served the purpose of protecting interests of the small scale sector and sealing off investments in industries where already adequate capacities had been installed ;

(c) whether recently, his Ministry has altogether dispensed with the 'banned lists' of industries ; and

(d) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRALAYA MEN UP-MANTRI) (SHRI SIDDHESHWAR PRASAD) : (a) to (d). There were 84 engineering and 72 non-engineering industries on the banned list in 1969-70, besides 47 industries reserved exclusively for development in the small scale sector. In the past 'banned' lists were drawn up from time to time for the purpose of indicating industries in respect of which licence applications would ordinarily be rejected. These lists normally comprised of (i) items for which adequate capacity had already been licensed and (ii) items reserved for development in the small scale sector. The reservation for the small scale sector is now covered by a separate Notification issued by the Government on 19-2-1970 and the list of industries reserved for the small scale sector has since been further expanded to 128 items. Consequently, a separate 'banned' list for reserving certain industries and items for small scale sector was not considered necessary. It was decided to dispense with such lists from the point of view of capacity for six months with effect from 13th March, 1970 as an experimental measure

and it was indicated that Government would watch the situation as it developed and would, through appropriate action, discourage the undue flow of resources into the establishment of manufacturing capacity for non-essential or luxury goods or into industries which would exert undue pressure on supplies of relatively scarce raw materials, components etc., whether indigenous or imported. Subject to these conditions, the setting up of industries which were previously included in the "banned list" would be allowed with or without a licence as the case required.

A study was recently made of the impact on different industries of the 'banned list'. The picture broadly revealed that the suspension of such lists had not resulted in undesirably high investments in various sectors nor had any significant pressure been felt on scarce raw materials. It has accordingly been decided to dispense with the "banned lists" altogether in future.

**Applications for Industrial Licences from States**

991. SHRI S. RADHAKRISHNAN : Will the Minister of INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRI) be pleased to state :

(a) the number of applications received by Government for Industrial licences in the year 1970-71 from each State ; and

(b) the number of licences issued State-wise ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRALAYA MEN UP-MANTRI) (SHRI SIDDHESHWAR PRASAD) : (a) and (b). Statistical information is maintained on Calendar year basis and not on financial year basis. State-wise information for the years 1970 and 1971 (upto 31st March) is given in the attached statement.

The number of applications received and industrial licences issued during 1970 and 1971 (upto 31st March, 1971).

*Statement*

State	Applications		Licences	
	1970	1971	1970	1971
	(upto 31st March)		(upto 31st March)	
1	2	3	4	5
1. Andhra Pradesh	143	30	14	16

1	2	3	4	5
2. Assam	31	5	1	2
3. Bihar	104	16	22	7
4. Chandigarh	6	2	—	—
5. Dadar Nagar Haveli	1	3	—	—
6. Delhi	51	17	3	5
7. Goa	11	4	—	—
8. Gujarat	368	79	37	19
9. Haryana	249	78	27	9
10. Himachal Pradesh	7	5	—	—
11. Jammu and Kashmir	20	3	—	—
12. Kerala	46	7	10	2
13. Madhya Pradesh	85	18	2	9
14. Maharashtra	735	175	106	47
15. Manipur	2	—	—	—
16. Meghalaya	2	2	—	—
17. Mysore	136	32	17	10
18. Nagaland	1	—	—	—
19. Orissa	35	4	4	4
20. Pondicherry	6	1	—	—
21. Punjab	76	19	11	6
22. Rajasthan	107	23	7	4
23. Tamil Nadu	236	49	35	13
24. Tripura	2	—	—	—
25. Uttar Pradesh	242	67	26	15
26. West Bengal	156	46	41	31
27. More than one State	160	41	—	—
28. State not indicated	15	3	—	—
Total :	3033	729	363	199

#### New Railway Lines in Punjab

992. SHRI MOHINDER SINGH GILL : Will the Minister of RAILWAYS (RAIL MANTRI) be pleased to state :

(a) whether there is any proposal to lay new Railway lines in Punjab ;

(b) if so, the details thereof ; and

(c) the time by which each proposal shall be given effect to ?

THE MINISTER OF RAILWAYS (RAIL MANTRI) (SHRI HANUMAN-THAIYA) : (a) to (c). Railway development is not envisaged on any State-wise or region-wise concepts but on overall development considerations in the national

interest. However, proposals for new lines in the Fourth Plan have not yet been finalised and it is too early to say whether any new line falling wholly or partly in Punjab, will at all be taken up for construction in the Fourth Plan period.

#### Railway Lines Laid Since 1968

993. SHRI MOHINDER SINGH GILL : Will the Minister of RAILWAYS (RAIL MANTRI) be pleased to state :

(a) the length of new Railway lines laid since 1968 in India, Railway-wise and State-wise ; and

(b) the length of new railway lines that